

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 111

CA No.119/19  
In  
CP(IB) No. 42/Chd/Hry/2017  
(Admitted)

**IN THE MATTER OF:**

Corporation Bank

...Petitioner

Vs.

Amtek Auto Ltd.

...Respondent

**Under Section:** 7, IBC 2016, 60(5) IBC 2016

**Order delivered on 04.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the erstwhile RP/  
Applicant

For Respondent No.1  
in IA No.119/2019

For Respondent No.2

: Mr. Sanjay Bhatt, Advocate  
: Mr. Arvind Kumar, Ms. Henna George and Ms.  
Eshna Kumar, Advocates  
: Mr. Dilmirg Nayani, proxy for Mr. Amitabh Tewari,  
Advocate

**ORDER**

**CA No.119/2019**

A date is requested by learned proxy counsel for respondent No.2 on the ground that Senior Counsel will address the arguments and he is not available due to some personal difficulty. Let the matter be listed for arguments on 24.07.2024 in the supplementary list.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja